

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.315 of 2005  
Lucknow, this the day of 07<sup>th</sup> July 2005.

**HON'BLE SHRI S.P. ARYA, MEMBER (A)**  
**HON'BLE SHRI K.B.S. RAJAN, MEMBER (I)**

Ram Bilas Ram, aged about 57 years, S/o Harihar Prasad R/o Qtr. No.  
VG-A, Railway Colony, Alambagh, Lucknow.

...Applicant.

By Advocate: Shri R.S. Chauhan.

**Versus.**

1. Union of India, through the Secretary, Ministry of Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Senior Divisional Mechanical Engineer (O&F), Northern Railway, Lucknow.
4. Senior Section Engineer (Loco), Northern Railway, Alambagh, Lucknow.
5. Senior Section Engineer (General), Northern Railway, Alambagh, Lucknow.

...Respondents.

By Advocate: Shri Praveen Kumar for Shri M.K. Singh.

**ORDER**

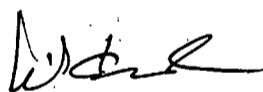
**BY HON'BLE SHRI S.P. ARYA, MEMBER (A)**

1. Heard. The applicant while being posted at Lucknow as Driver Goods was allotted a railway accommodation in Running Shed Colony. Thereafter he was transferred to

Sultanpur. He has made an application for vacation of the house but not actually vacated the house. Thereafter he was again transferred to Lucknow. Order of recovery of Damage Rent was passed on 15.03.2005. The applicant has made a representation dated 29.03.2005.

2. Upon hearing counsel for the parties, we are of the considered view that the representation of the applicant may be decided by the competent authority keeping in view the extant rules in this regard and also the submissions made in the representation. Respondent No. 4 is accordingly directed to decide the representation of the applicant within a period of 2 months from the date of communication of this order along with copy of the representation. No recovery shall be made till the decision on representation is taken.

3. With these directions the O.A. is disposed of. No order as to costs.



(K.B.S. RAJAN)  
MEMBER (J)

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(S.P. ARYA)  
MEMBER (A)